



LIFE INSURANCE CORPORATION OF INDIA
(Established by the Life Insurance Corporation Act, 1956)

LIC's AMULYA JEEVAN - II (WITHOUT PROFITS) (UIN: 512N286V01)

THE LIFE INSURANCE CORPORATION OF INDIA (hereinafter called "the Corporation") having received a Proposal along with declaration and the first premium from the Proposer and the Life Assured named in the Schedule referred to herein below and the said Proposal and Declaration with the statements contained and referred to therein having been agreed to by the said Proposer and the Corporation as basis of this assurance do by this Policy agree, in consideration of and subject to the due receipt of the subsequent premiums as set out in the schedule, to pay the benefits as set out in the schedule, but without interest at the Branch Office of the Corporation where this Policy is serviced to the person or persons to whom the same is payable in terms of the said Schedule, on proof to the satisfaction of the Corporation of the benefits having become payable as set out in the Schedule, of the title of the said person or persons claiming payment and of the correctness of the age of the Life Assured stated in the Proposal if not previously admitted.

And it is hereby declared that this Policy of Assurance shall be subject to the Conditions and Privileges printed on the back hereof and that the following Schedule and every endorsement placed on the Policy by the Corporation shall be deemed part of the Policy.

SCHEDULE

DIVISIONAL OFFICE:

BRANCH OFFICE:

Policy Number:	Sum Assured (Rs):	Due date of premium:
Date of Commencement of Policy:	Instalment premium (Rs.):	Mode of payment of premium:
Date of Commencement of Risk:		Due Date of Payment of Last Premium:
Plan and Term:		Date of Birth:
Date of Maturity:		Age of the Life Assured:
Nominee under Section 39 of the Insurance Act, 1938:		Whether Age admitted:
If Nominee is a minor, the name of the Appointee:		Proposal No.:
Name and Address of the Proposer:		Date of Proposal:
		Name and Address of the Life Assured:

Events on the happening of which benefits are payable:

Events	Benefits payable
On death of the Life Assured before the stipulated date of Maturity provided the policy is in full force by paying upto-date premiums.	Sum Assured shall be payable.
On the Life Assured surviving the stipulated Date of Maturity provided the policy is in full force by paying upto-date premium.	No Benefits shall be payable.

To whom Sum Assured Payable:	The Proposer or his Assignee under Section 38 of the Insurance Act, 1938 or Nominees under Section 39 of the Insurance Act, 1938 or proved Executors or Administrators or other Legal Representatives who should take out representation to his/her Estate or limited to the moneys payable under this Policy from any Court of any State or Territory of the Union of India.
Period during which premium payable:	Till the stipulated due date of payment of last premium or earlier death of the Life Assured
Dates when premium payable:	On the stipulated date in

Signed on behalf of the Corporation at the above mentioned Branch Office, whose address is given on the last page and to which all communications relating to the policy should be addressed.

Date:
Examined by:
Form No.:

p. Chief/ Sr. /Branch Manager

Agency Code	Agency Name	Agent's Mobile Number / Landline Number

CONDITIONS AND PRIVILEGES WITHIN REFERRED TO

- 1. Proof of Age:** The premium having been calculated on the age of the Life Assured as declared in the Proposal, in case the age is found higher than such age, without prejudice to the Corporation's other rights and remedies, including those under the Insurance Act, 1938, the premium shall be payable in such case at the rate calculated on the Sum Assured for the correct age at entry, and the accumulated difference between the premium for the correct age and the original premium, from the commencement of the Policy upto the date of such payment shall be paid to the Corporation with interest at such rate as fixed by the Corporation from time to time, however, that in case the Life Assured / Proposer continues to pay the premium at the rates shown herein, and also does not pay the above mentioned accumulated debt, the accumulated difference between the premium for the correct age and the original premium from the commencement of this Policy upto the date on which the Policy becomes a claim, with interest on each instalment of such difference at such rate as fixed by the Corporation time to time, shall accrue and be treated as a debt due by the Life Assured / Proposer against the said Policy and will be deducted from the Policy moneys payable on the Policy becoming a claim.

Provided further that if the Life Assured's correct age at entry is such as would have made him/her uninsurable under the class or terms of assurance specified in the said Schedule hereto, the class or terms shall stand altered to such Plan of Assurance as are granted by the Corporation according to the practice in force at the commencement of this policy subject to the consent of the Policyholder, otherwise the policy will be cancelled and nothing shall be payable subject to section 45 of Insurance Act, 1938.

- 2. Payment of Premiums:** A grace period of one month but not less than 30 days will be allowed for payment of yearly or half-yearly premiums. If premium is not paid before the expiry of the days of grace, the Policy lapses.

If the death of the Life Assured occurs within the grace period but before the payment of the premium then due, the policy will still be valid and the Sum Assured shall be paid after deduction of the said unpaid premium as also unpaid premiums falling due before the next policy anniversary.

If the Policy has not lapsed and the claim is admitted in case of death under a Policy where the mode of payment of premium is other than yearly, unpaid premiums, if any, falling due before the next Policy anniversary shall be deducted from the claim amount.

- 3. Taxes:** Taxes including Service Tax, if any, shall be as per the Tax laws and the rate of tax shall be as applicable from time to time.

The amount of tax as per the prevailing rates shall be payable by the policyholder on instalment premiums including extra premiums, if any. The amount of tax paid shall not be considered for calculation of benefits payable under the plan.

- 4. Revival of Discontinued Policies:** If the policy has lapsed, due to non payment of due premium within the days of grace, it may be revived during the life time of the Life Assured, but within a period of 2 consecutive years from the date of the first unpaid premium and before the date of maturity, on submission of proof of continued insurability to the satisfaction of the Corporation and the payment of all the arrears of premium together with interest (compounding half-yearly) at such rate as fixed by the Corporation from time to time. The Corporation, however, reserves the right to accept at original terms, accept with modified terms or decline the revival of a discontinued policy. The revival of the discontinued policy shall take effect only after the same is approved by the Corporation and is specifically communicated to the Policyholder/Life Assured.

The cost of the medical reports, including special reports, if any, required for the purpose of revival of the policy, shall be borne by the Life Assured.

- 5. Forfeiture in certain events:** In case the premiums shall not be duly paid or in case any condition herein contained or endorsed hereon shall be contravened or in case it is found that any untrue or incorrect statement is contained in the proposal/personal statement, declaration and connected documents or any material information is withheld, then and in every such case but subject to the provisions of Section 45 of the Insurance Act, 1938, wherever applicable, this policy shall be void and all claims to any benefit in virtue hereof shall cease immediately and nothing shall be payable.

- 6. Suicide:**

This policy shall be void if the Life Assured (whether sane or insane) commits suicide within 12 months from the date of commencement of risk or from the date of revival, an amount equal to 80% of the premiums paid till the date of death (excluding any taxes and extra premium, if any), provided the policy is in force, shall be payable. The Corporation will not entertain any other claim under this policy.

- 7. Surrender Value:** No Surrender Value will be available under this policy.

- 8. Paid-up Value:** This policy will not acquire any Paid-up value.

- 9. Loan:** No loan will be available under this policy.

- 10. Assignments and Nominations:** Assignment is allowed under this plan as per section 38 of the Insurance Act, 1938. Nomination by the holder of a policy of life assurance is required as per section 39 of the Insurance Act, 1938. Nomination is to be done preferably at proposal stage. Though it can be done / changed any time during the term of the policy. However, on a subsequent assignment or change of nomination, the notice of assignment or change of nomination should be submitted for registration to the office of the Corporation, where the policy is serviced. In registering an assignment or nomination the Corporation does not accept any responsibility or express any opinion as to its validity or legal effect.

- 11. Normal requirements for a claim:** The normal documents which the claimant shall submit while lodging the claim in case of death of the Life Assured shall be the claim form, as prescribed by the Corporation, accompanied with original policy document, NEFT mandate from the claimant for direct credit of the claim amount to the bank account, proof of title, proof of death, medical treatment

prior to the death, employer's certificate, whichever is applicable, to the satisfaction of the Corporation. If the age is not admitted under the policy, the proof of age of the Life assured shall also be submitted.

12. Legislative Changes: The Terms and Conditions including the premiums and benefits payable under this policy are subject to variation in accordance with the relevant Legislation & Regulations.

13. Cooling-off Period: If the Policyholder is not satisfied with the "Terms and Conditions" of the policy, the policy may be returned to the Corporation within 15 days from the date of receipt of the policy stating the reason of objections. On receipt of the same the Corporation shall cancel the policy and return the amount of premium deposited after deducting the proportionate risk premium for the period on cover, stamp duty charges, expenses for medical examination and special reports, if any.

Section 45 of Insurance Act, 1938:

No policy of life insurance shall after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policyholder and that the policyholder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose.

Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life assured was incorrectly stated in the proposal.

Note:

In case you have any complaint/grievance, you may approach Grievance Redressal Officer/Insurance Ombudsman whose address is as under:

Address of Grievance Redressal Officer:

Address of Ombudsman:

Address of Branch Office:

Note: In case of dispute in respect of interpretation of these terms and conditions and special provisions/conditions the English version shall stand valid.

YOU ARE REQUESTED TO EXAMINE THIS POLICY, AND IF ANY MISTAKE BE FOUND THEREIN, RETURN IT IMMEDIATELY FOR CORRECTION.